© കേരള സർക്കാർ Government of Kerala 2022



Regn.No. KERBIL/2012/45073 dated 05-09-2012 with RNI Reg No.KL/TV(N)/634/2021-2023

കേരള ഗസറ്റ് KERALA GAZETTE

അസാധാരണം

EXTRAORDINARY

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത് PUBLISHED BY AUTHORITY

SECRETARIAT OF THE KERALA LEGISLATURE

NOTIFICATION

No. 10149/Table-1/2022/Leg

Thiruvananthapuram, 9th June, 2022.

In exercise of the powers conferred by Clause (1) of Article 174 of the Constitution of India, the Governor of the State of Kerala hereby summons the Fifteenth Kerala Legislative Assembly to meet for its Fifth Session at 09.00 a.m. on Monday, 27th June, 2022 in the Assembly Chamber, Legislature Complex, Thiruvananthapuram.



2

ഇന്ത്യൻ ഭരണഘടനയുടെ 174-ാം അനുച്ഛേദം (1)-ാം ഖണ്ഡം നൽകുന്ന അധികാരങ്ങൾ വിനിയോഗിച്ച് കേരള സംസ്ഥാന ഗവർണ്ണർ പതിനഞ്ചാം കേരള നിയമസഭ അതിന്റെ അഞ്ചാം സമ്മേളനത്തിലേയ്ക്കായി 2022 ജൂൺ 27-ാം തീയതി തിങ്കളാഴ്ച രാവിലെ 9.00 -ന് തിരുവനന്തപുരത്ത് നിയമസഭാ കോംപ്ലക്സിലുള്ള നിയമസഭാ ചോംബറിൽ സമ്മേളിക്കുന്നതാണെന്ന് ഇതിനാൽ അറിയിപ്പ് നൽകുന്നു.

By Order of the Governor,

KAVITHA UNNITHAN, Secretary-in-Charge, Kerala Legislative Assembly.